

ITEM NO.33

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9216/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in CRLWP No. 3116/2021 passed by the High Court Of Judicature At Bombay)

GAUTAM NAVLAKHA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

(IA No. 116981/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 116983/2022 - EXEMPTION FROM FILING O.T.

IA No. 116980/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 144836/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Ms. Nitya Ramakrishnan, Sr. Adv.
Ms. Warisha Farasat, Adv.
Mr. Shadan Farasat, AOR
Ms. Aparajita Jamwal, Adv.
Mr. Raghav Tankha, Adv.
Mr. Shourya Dasgupta, Adv.

For Respondent(s) Mr. Tushar Mehta, SGI
Ms. Sairica Raju, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Ashutosh Ghade, Adv.
Kanu Agrawal, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bangla, Adv.

Mr. Shrikant Sonkawade, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 9th November, 2022.

In the meantime, parties are permitted to inspect the medical reports sent up by Jaslok Hospital.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR